1299

to reach the border on this side the result was that by the time some kind of force was sent, there was no-body there. This kind of thing has happened, and perhaps the hon. Member is right with regard to certain Tibetans claiming certain rights in the matter of collection of revenue in the past. But now that we are putting up a more effective system of Administration on the border—check posts, etc.—that is less likely to happen.

MR. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUES TIONS

TRADE RELATIONS WITH CHINA

- †*73. DR. RAGHUBIR SINH: (a) will the PRIME MINISTER be pleased to state whether the trade relations between India and Sinkiang (China) have improved lately?
- (b) What decision Government have taken about the retention or otherwise of the office of the Indian Consulate-General at Kashgar?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) The situation continues to be the same as before;

(b) the question of the future of our Consulate-General in Kashgar is still under consideration.

TEA INDUSTRY

- ‡*40-A. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the West Bengal Government have made any representation to the Central Government on the problems of the tea industry in West Bengal; and
- (b) if so, whether it includes any suggestion regarding the supply of subsidised foodgrains to the labourers in the tea gardens?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes.

(b) Yes.

ARREST OF AN ASSISTANT DIRECTOR'S

*181: BABU GOPINATH SINGH: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

- (a) If it is a fact that an Assistant Director of Central Enforcement Directorate was arrested in Kanpur in the year 1951 by the District Magistrate of Kanpur on a charge of having accepted an illegal gratification of Rs. 10,000; and
- (b) whether the prosecution of the accused was dropped after all the necessary evidence had been collected, if so, for what reasons?

THE MINISTER FOR COMMERCE: (SHRI D. P. KARMARKAR): (a) Yes.

(b) It was decided not to prosecute the officer as the evidence was not considered sufficient to launch a prosecution. It may be added that a departmental enquiry has been ordered.

REHABILITATION OF REFUGEES FROM BURMA

- 42. SHRIE E. K. IMBICHIBAVA: Will the PRIME MINISTER be pleased to state:
- (a) the amount paid to refugees from Burma as allowance for their rehabilitation;
- (b) the amount disbursed in Mala-bar under that account;
- (c) the number of refugees who have returned the amount and the total amount so returned;
- (d) the number of officers appointed to recover the money and the annual expenditure on such officers;
- (e) whether Government are incurring any loss considering the amount returned every year and the amount spent on the officers appointed for that purpose; and
- (f) whether Government have received any representation from refugees for declaring the amount as free aid to the refugees, and if so, the action taken thereon?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU):

(a) Rs. 7,17,97,900.

[†] Postponed from 27th November 1952 † Transferred from the List of upstarred questions for 8th December 1952.

- 1302
- (b) Rs. 1,24,44,890.
- (r) Information regarding the total number of evacuees who have returned the amount is not available. The total amount recovered so far is about Rs. 15,00,000.
- (d) The following staff is at present employed:—

 - (ii) Annual expenditure on their salary etc. is estimated to be... Rs. 1,30,000
 - (e) No.
- (f) Some representations were recently received from certain evacuees and the Evacuees' Associations in Madras State. It has been explained to them that the policy of the Government of India is to make recoveries from the evacuees with due regard to their capacity to repay so that no undue hardship is caused to them and that the amount is recovered from only such of the evacuees as are in a position to repay the loans granted to them. The debts of the others are written off as irrecoverable.

. MESSAGE FROM THE HOUSE OF THE PEOPLE

THE IRON AND STEEL COMPANIES AMALGAMATION BILL, 1952

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House:

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Iron and Steel Companies Amalgamation Bill, 1952 which has been passed as amended by the House at its sitting held on the 9th December 1952."

. Sir, I lay the Bill on the Table.

THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT)
BILL, 1952—Continued

MR. CHAIRMAN: We now resume the discussion on the Industrial Finance Corporation Bill. Shri Rajendra Pratap Sinha to continue.

Shri RAJENDRA PRATAP SINH**A** (Bihar): Mr. Chairman, when the House adjourned last evening, I was speaking about rendering assistance to the small industries by the Industrial Finance Corporation. I said, Sir, that the Government should see to it that a person genuinely interested in the promotion of the smaller industries was nominated on the Board of Management of the Corporation. Then I said, Sir, that so long as the State Corporations did not come into existence, the smaller industries lying in those States should be looked after by the Industrial Finance Corporation. Thirdly, I said, Sir, that the policy of giving financial assistance to our industries should be integrated with the policy of import control and in this respect, Sir, the recommendations of the Industrial Finance Corporation to the Commerce Ministry for giving protection to the industries should be heeded to. Lastly, Sir, I was saying that the Corporation should develop a technical assistance section in order to render technical advice both in the matter of layout and of book-keeping to their smaller constituents and I was about to give a quotation about such functions performed by the Industrial and Commercial Finance Corporation of U. K. when the House adjourned.

Sir, the Industrial and Commercial Finance Corporation of U. K. has a definite department known as the Liaison Department. The officials of this Department travel about the country visiting the several customers, discussing business problems and difficulties which may face them, advising them, giving them the benefit of their and the Corporation's wide contacts and watching on behalf of the Corporation for danger signals that may indicate the probability of business losses or other troubles. For expenses